

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
PATIALA HOUSE COURTS, NEW DELHI

LINK ROSTER

In pursuance to the Order No. 24/DHC/Gaz.IIB/BNSS/G-7/VI.E.2(a)/2024 dated 01.07.2024 of the Hon'ble Delhi High Court to re-designate the Magisterial Courts of Chief Metropolitan Magistrates, Addl. Chief Metropolitan Magistrates, Metropolitan Magistrate etc. partial modification is made in the Link Roster for the Month of July 2024.

The following arrangements of Link Judicial Magistrates First Class of New Delhi District are made with immediate effect:-

S. NO	Name of MM	Link	Name of MM
1	Ms. Padma Ladol, Ld. Judicial Magistrate First Class-04 10, FF, Main Building	↔	Sh. Yashdeep Chahal, Ld. Judicial Magistrate First Class-01 21, Main Building
2	Ms. Tarunpreet Kaur, Ld. Judicial Magistrate First Class-07 06, GF, Main Building	↔	Ms. Anamika, Ld. Judicial Magistrate First Class-06 23, FF, Main Building
3	Sh. Rahul Jain, Ld. Judicial Magistrate First Class-08 12, Main Building	↔	Sh. Animesh Bhaskar Mani Tripathi, Ld. Judicial Magistrate First Class-02 20, FF, Main Building
4	Sh. Vaibhav Kumar, Ld. Judicial Magistrate First Class-05 13, FF, Main Building	↔	Ms. Isha Singh, Ld. Judicial Magistrate First Class-03 18, FF, Main Building
5	Ms. Komal Garg, Ld. Judicial Magistrate First Class, (Mahila Court-01), 10, Main Building	↔	Ms. Nishtha Mehtani, Ld. Judicial Magistrate First Class-NI Act, (Digital Court-03), GF, main Building
6	Ms. Akansha Garg, Ld. Judicial Magistrate First Class, (Mahila Court)-02, 19 FF, Main Building	↔	Ms. Neha Garg, Ld. Judicial Magistrate First Class, NI Act - 02 41, Publication Building
7	Sh. Anurag Chabra, Ld. Judicial Magistrate First Class, NI Act - 03 42, Publication Building	↔	Ms. Bharti Benewal, Ld. Judicial Magistrate First Class, NI Act - 01 (Digital Court -01), GF, main Building
8	Sh. Abhinav Singh, Ld. Judicial Magistrate First Class, NI Act - 04 44, Publication Building	↔	Ms. Nishi Jindal, Ld. Judicial Magistrate First Class, NI Act-05 408, IV Floor, Rouse Avenue
9	Sh. Shivam Gupta, Ld. Judicial Magistrate First Class NI Act (Digital Court -02), GF, Main Building	↔	Ms. Poonam Singh, Ld. Judicial Magistrate First Class, NI Act-01 43, Publication Building

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1. Whenever any Judicial Magistrate First Class is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason her/his work shall be looked after by the Link Judicial Magistrate First Class shown against her/his name in the opposite column. In case both the said Judicial Magistrate First Class are on leave or not available for similar reason, the Judicial Magistrate First Class whose name is mentioned immediately below the name of the Judicial Magistrate First Class concerned shall work as next link Judicial Magistrate First Class and shall look after the work of court of Judicial Magistrate First Class whose name finds mention above her/his name. In case even the next link Judicial Magistrate First Class mentioned immediately below the name of concerned Judicial Magistrate First Class on leave or similarly not available, the Judicial Magistrate First Class whose name finds mentioned immediately below thereafter shall work as next link Judicial Magistrate First Class for such duration and so on & so forth. The two Judicial Magistrates First Class mentioned in the first horizontal line shall be deemed to be Judicial Magistrate First Class placed immediately below the two Judicial Magistrates First Class mentioned in the last horizontal line in the roster for the above purpose. Further, in case all the Link Judicial Magistrates First Class in vertical line are not available due to any reason and at the same time the Ist Link Judicial Magistrate First Class is also not available, the Judicial Magistrate First Class whose name is mentioned immediately below the of 1st Link Judicial Magistrate First Class shall work as next Link Judicial Magistrate First Class of the concerned court and so on and so forth. **In case all the Ld. Judicial Magistrates First Class mentioned in the above table are not available, the Court work of those Courts will be looked after by the Duty Judicial Magistrate First Class of the day.**

2. Duty Judicial Magistrate First Class of the day shall not ordinarily do the work of any Link Judicial Magistrate First Class on the day of his duty, except when assigned by the undersigned or in the event mentioned in the **para no. 1,3,4,7 & 19** in this Link Roster. If such work of an officer comes to her/him, it shall be put up before next Link Judicial Magistrate First Class of such officer without formal marking.

3. In the absence or non-availability or being on leave or otherwise busy, the Court work of the undersigned including Miscellaneous Applications of the day, except the work referred in **para 5** shall be looked after by, **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02**. In the absence of Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02 the same shall be looked after by **Ms Padma Ladol, Ld. Judicial Magistrate First Class-04** and in the absence of Ms. Padma Ladol, Ld. Judicial Magistrate First Class-04 the same shall be looked after by **Ms. Anamika, Ld. Judicial Magistrate First Class-06** and in the absence of Ms. Anamika. Ld. Judicial Magistrate First Class-06 the same work shall be looked after by the **Duty Judicial Magistrate First Class of the day.**

4. In the absence or non-availability or being on leave or otherwise busy, the Administrative work, of the undersigned shall be looked after by **Sh Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01**. In the absence of Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01 the same shall be looked after by **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02** in the absence of Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02, the same work shall be looked after by the **Duty Judicial Magistrate First Class of the day.**

5. **Ld. Additional Chief Judicial Magistrate-01** shall dispose, all Miscellaneous applications and work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Cyber Cell (IT Act), Central Excise and in cases of Directorate of Revenue Intelligence (DRI) as and when, the Undersigned is on leave or otherwise busy or not available. In case of non-availability Ld. Additional Chief Judicial Magistrates-01, the same shall be looked after by **Ld. Additional Chief Judicial Magistrate-02** and in case of non-availability of both the Ld. Additional Chief Judicial Magistrates, the same shall be looked after by **Duty Judicial Magistrate First Class of the day.**

6. In the absence or non-availability or being on leave or otherwise busy with the Administrative work, applications for transfer of cases would be dealt by **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01** and in the absence of Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01, the same be looked after by **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02**, in the absence of both the Ld. Additional Chief Judicial Magistrates, the same work shall be looked after by the **Duty Judicial Magistrate First Class of the day.**

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7. (a) Both the Additional Chief Judicial Magistrates shall work as 1st Link ACJM of each other.

(b) In case of non-availability of **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate- 01** or being on leave or otherwise busy with the Administrative work, the Court work **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01** shall be looked after by **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02**, except the cases of **P.S IGI Airport. Sh. Vaibhav Kumar, Ld. Judicial Magistrate First Class-05** shall work as 1st Link of the Court of **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01**, for the cases relating to **P.S. IGI Airport only**. In case of non-availability **Sh. Vaibhav Kumar, Ld. Judicial Magistrate First Class-05** the same work shall be looked after by the **Sh. Rahul Jain Ld. Judicial Magistrate First Class-08**, as 2nd Link. In case of non-availability of **Sh. Rahul Jain Ld. Judicial Magistrate First Class-08**, the same work shall be looked after by the **Ld. Judicial Magistrate First Class** whose name is mentioned immediately below the name of **Sh. Rahul Jain Ld. Judicial Magistrate First Class-08** and so on and so forth in this Roster.

(c) In case of non-availability **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate- 02** or being on leave or otherwise busy with the Administrative work, the Court work of **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02** shall be looked after by **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01**, except the cases of **P.S. Vasant Kunj (S) and R.K.Puram. Ms. Isha Singh, Ld. Judicial Magistrate-03** shall work as 1st Link of the Court of **Ms. Neha Priya Ld. Additional Chief Judicial Magistrate-02** for the cases relating to **P.S. Vasant Kunj (South) and R.K.Puram only**. In case of non-availability of **Ms. Isha Singh, Ld. Judicial Magistrate First Class-03** the same work shall be looked after by the **Sh. Animesh Bhaskar Mani Tripathi Ld. Judicial Magistrate First Class-02**, as 2nd Link. In case of non-availability of **Sh. Animesh Bhaskar Mani Tripathi Ld. Judicial Magistrate First Class-02**, the same work shall be looked after by the **Ld. Judicial Magistrate First Class** whose name is mentioned immediately below the name of **Sh. Animesh Bhaskar Mani Tripathi Ld. Judicial Magistrate First Class-02** and so on and so forth in this Roster.

(d) In case of non-availability of **Both Additional Chief Judicial Magistrate** or they being on leave or otherwise busy with some administrative work, work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Central Excise and in cases of Directorate of Revenue Intelligence (DRI) SARFESI Act, Extradition etc of ACMMs shall be looked after by **Duty Judicial Magistrate First Class of the day**.

8. In supersession of earlier practice direction/guidelines, applications for Plea Bargaining moved before the concerned Court shall be assigned to the first Link Judicial Magistrate First Class of the said Court, as per Link Roster in force, irrespective of the fact if the first Link Judicial Magistrate First Class happens to be on leave or not available due to any reason. There shall be no need to route the applications through the Chief Judicial Magistrate and shall be directly assigned to the First Link Judicial Magistrate First Class, who shall proceed to disposed it. If the first Link Judicial Magistrate First Class happens to be not available on any day on which Plea Bargaining matter is fixed, his Link Judicial Magistrate First Class shall adjourn the matter to a short date. Unless specifically ordered by the undersigned, the applications for Plea Bargaining shall not be assigned to any other Link Judicial Magistrate First Class except the First Link Judicial Magistrate First Class. Practice guidelines issued separately for Plea Bargaining vide Order No. 3958-4024/CMM/Central/PB/2018 dated 03.05.2023 shall remain in force. It is made clear that Plea Bargaining matters already pending with the Additional Chief Judicial Magistrates/Judicial Magistrates First Class shall be dealt with by them only and shall not be transferred. After disposal of Plea Bargaining proceedings, the said files be sent to the Concerned trial Courts directly.

9. The Link Judicial Magistrate First Class besides fixing dates will also do other misc. work except framing charge or passing final judgments depending purely on the availability of time and volume of work fixed in their courts.

10. The Link Judicial Magistrate First Class shall first take up the work of the court of Judicial Magistrate First Class on leave, personally adjourn the matter listed, disposed off misc. applications and then start the work of her/his own court.

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11. An application for recording **statement U/s 164 Cr. P.C.** moved before **Sh. Abhishek Kumar Ld. Additional Chief Judicial Magistrate-01** shall be looked after by **Ms. Akanksha Garg, Ld. Judicial Magistrate First Class**. In the non-availability of Ms. Akanksha Garg, Ld. Judicial Magistrate First Class the same work shall be looked after by the **Ld. Judicial Magistrate First Class** whose name is mentioned immediately below the name of Ms. Akanksha Garg, Ld. Judicial Magistrate First Class and so on so forth.

12. An application for recording **statement U/s 164 Cr. P.C.** moved before **Ms Neha Priya Ld. Additional Chief Judicial Magistrate-02** shall be looked after by **Ms. Komal Garg, Ld. Judicial Magistrate First Class** in the non-availability of Ms. Komal Garg, Ld. Judicial Magistrate First Class the same work shall be looked after by the Ld. Judicial Magistrate First Class whose name is mentioned immediately below the name of Ms. Komal Garg, Ld. Judicial Magistrate First Class and so on so forth.

13. In case first Link Judicial Magistrate First Class is on leave or non-availability on account of having gone for some official duty such **application U/s 164 Cr. P.C.** be made over by the area Judicial Magistrate First Class to the next Link Judicial Magistrate First Class and so on as per table mentioned above.

14. If the area Judicial Magistrate First Class is on leave or not available for above said reasons his/her Link Judicial Magistrate First Class or in case of non-availability of even Link Judicial Magistrate First Class, his/her next Link Judicial Magistrate First Class shall deal with the **application U/s 164 Cr. P.C.** in the same manner. For removal of doubts it is clarified that in such situations, formal making of order shall not be necessary, nor awaited by the Link MM, or next link MM (as the case may be) who shall proceed to record the statement u/s 164 Cr.P.C. or Etc.


15. Where the existing Link Judicial Magistrate First Class has fixed a particular date for recording certain proceedings like identification of case property, Inquest Proceedings, Statement U/s 164 Cr. P.C. etc., proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.

16. All the Judicial Magistrates First Class are directed to dispose of the application U/s 164 Cr.P.C. put up before them by their Link Judicial Magistrate First Class or marked by the undersigned preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

17. In any case, the Link Judicial Magistrate First Class shall commence work in the concerned court when presiding officer is on leave by 10:00 a.m. In case where a particular officer is expected to work as Link Judicial Magistrate First Class, in more than one court on given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the Bar about the time when the Link Judicial Magistrate First Class would be coming to such other court. (refer circular No. 5958-6040/CMM dated 19.07.99).

18. If as a consequence of absence or for reason in the nature mentioned above, if some Judicial Magistrate First Class are not available and consequently the work of more than two additional courts (i.e. other than his own court) comes for disposal before a Judicial Magistrate First Class, for whole of the day, such request should be made before the undersigned in early hours of the day so that suitable orders may be passed for assigning the additional load of work on temporary basis, subject to the availability of sufficient number of the Judicial Magistrates First Class, for additional duties on such day. For removal of doubts, it is clarified that such request shall not be entertained for less than full working day.

19. Whenever an applications of TIPs of accused or cases property is moved, the said application shall be lookafter as per police stations wise till the disposal of application by the Ld. Judicial Magistrates First Class whose name mentioned below. In case Sh. Abhinav Singh Ld, Judicial Magistrate First Class is on leave or non-availability on account of having gone for some official duty the same work shall be looked after by **Sh. Anurag Chhabra Ld. Judicial Magistrate First Class**. In case Sh. Anurag Chhabra Ld, Judicial Magistrate First Class is on leave or not available for above said reasons, the same work shall be looked after by **Ms. Bharti Beniwal Ld. Judicial Magistrate First Class**. In case Ms. Bharti Beniwal Ld, Judicial Magistrate First Class is on leave or non-availability any reasons, the same work shall be looked after by **Sh. Abhinav Singh Ld. Judicial Magistrate First Class**. In case non-availability of all the Ld. Judicial Magistrates First Class, the same work shall be looked after by **Link Judicial Magistrates First Class of the concerned Police station**.

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S. NO	JUDGES NAME	POLICE STATIONS
1	Sh. Abhinav Singh, Ld. Judicial Magistrate First Class, (NI Act - 04) 44, Publication Building	EOW, CRIME BRANCH, DRI, TUG. ROAD, PARLIAMENT STREET, INDERPURI, VASANT VIHAR, R.K.PURAM, TILAK MARG, CHANKYA PURI, SAGARPUR
2	Sh. Anurag Chabra, Ld. Judicial Magistrate First Class, (NI Act - 03) 42, Publication Building	CUSTOM, NCB, FERA, SPL.CELL, CYBER CELL, SAROJINI NAGAR, VASANT KUNJ SOUTH, BARAKHAMBA ROAD, NARINA, MANDIR MARG. SOUTH AVENUE, KARTVYA PATH
3	Ms. Bharti Beniwal, Ld. Judicial Magistrate First Class NI Act (Digital Court -01)	IGI AIRPORT, IGI METRO, CON. PLACE., NORTH AVENUE, VASANT KUNJ NORTH, SUPREME COURT METRO, SOUTH CAMPUS, DELHI CANTT., RAJIVCHOWK METRO, KISHANGARH

(NABEELA WALI)
Chief Judicial Magistrate
Patiala House Courts, New Delhi.
01.07.2024

No. 1226-1266 /2024/CMM/PHC/New Delhi.

Dated: 01.07.2024

Copy forwarded for information/necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
(Through Ld. District & Sessions Judge, Patiala House Court, New Delhi).
2. The Ld. District & Sessions Judge, Patiala House Courts, New Delhi.
3. All the other Ld. District & Sessions Judges, Center (HQ), West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
4. All the Ld. Chief Metropolitan Magistrates, Center, West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
5. All the Ld. ACMMs, Patiala House Courts, New Delhi District.
6. All concerned MM's, Patiala House Courts, New Delhi.
7. The Administrative Civil Judge, Patiala House Courts, New Delhi.
8. The Officer Incharge, Pool Car, Patiala House Courts, New Delhi.
9. The Chief Prosecutor, New Delhi- Districts.
10. The Commissioner of Police, PHC, New Delhi.
11. The DCPs, New Delhi, South & South-West, District.
12. The Incharge, Care Taking Branch, Patiala House Courts, New Delhi with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
13. The Secretary, Bar Association, Tis Hazari, Patiala House, Saket Court, KKD & Dwarka Courts.
14. The Incharge, District Court Web-Site Committee, Room No. 234, Tis Hazari Courts, Delhi.
15. The Incharge, Lock-up, Patiala House Courts, New Delhi.
16. The Law Officer, Tihar Jail, Delhi.

(NABEELA WALI)
Chief Judicial Magistrate
Patiala House Courts, New Delhi.
01.07.2024